

West Block No.2, R.K.Puram, New Delhi

Date of hearing: 28.06.2017

[Arising out of the Order-in-Appeal No. 145(RDN)ST/JPR-I/2012 dated 26.07.2012, passed by the Commissioner of Central Excise, Jaipur]

Vs.

Appearance:

Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mr. V. Padmanabhan, Technical Member

Per Justice (Dr.) Satish Chandra:

In the instant case, the vakalatnama filed by Shri Bipin Garg was withdrawn on 28.03.2017. So on 04.05.2017 the Bench has directed to issue a fresh notice to the assessee / appellant to make an alternative arrangement.

2. The notice sent by the registry has returned with postal remark "left". The assessee has never informed the change of address to the registry nor to the earlier counsel. The junior appearing today on behalf of Shri Bipin Garg stated that they have no address of the appellant.

3 It seems that the assessee is not interested in pursuing his appeal.

4. It may mention that as per the maxim VIAILATIBUS ET NON DORMIENTIBUS JURA SUB VENIUNT, law helps those who are vigilant and not those who go to sleep.

5. In view of the above, the appeal is dismissed for default.

[Dictated and Pronounced in the open court]

(V. Padmanabhan)
Technical Member

(Justice Dr. Satish Chandra)
President

Bhanu